NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/159/KOB/2024 in CP(IBC)/33/KOB/2023
SECTION	SEC. 22 IBC
NAME OF PARTIES	CA RAJMOHAN R (IRP) IN THE MATTER OF M/S AIR TRAVEL ENTERPRISES INDIA LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	AC VENUGOPAL , VIDHYA AC
RESPONDENTS ADVOCATE/ PROFESSIONAL	

18 April 2024

O R D E R

IA(IBC)/159/KOB/2024 in CP(IBC)/33/KOB/2023

Learned Counsel, Mr. A C Venugopal appears along with Learned IRP, Mr Rajmohan R through virtual mode.

This is an IA bearing No. 159/KOB/2024 filed by the Interim Resolution Professional of M/s. Air Travel Enterprises India Limited under Section 22 of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking confirmation of appointment of Mr. Rajmohan R (IRP) as the Resolution Professional, which has been approved with 100% by the CoC voting to continue the CIR Process. The said approval is forming part of the present IA as at page 66.

Taking note of the submissions of the Counsel appearing on behalf of the Applicant and on perusal of the averments placed before this bench by way of the present IA, this bench is satisfied. Accordingly, the appointment of **Mr CA Rajmohan R** having Registration Number: IBBI/IPA-001/IPP02331/2020-2021/13517 as the Resolution Professional of the Corporate Debtor is confirmed.

With the aforesaid observations, this IA(IBC)/159/KOB/2024 is **allowed and disposed of.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAIL)**